

Bus operators in Kerala

92. Shri Maniyangadan: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether the bus operators in Kerala have recently demanded an increase in passenger fares;

(b) how the fares charged by private buses compared with the fares charged by the Road Transport Corporation, Kerala; and

(c) the reaction of Government thereto?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes.

(b) The rates of fares charged by the private operators and the Kerala State Road Transport Corporation are the same.

(c) The matter is under the consideration of the State Government.

Subsidising prices of Imported Wheat

93. Shri P. R. Patel: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) the loss incurred in subsidising the price of imported wheat in 1965 and 1966 upto the 30th September, 1966;

(b) the loss incurred in subsidising the prices of imported rice in 1965 and 1966 upto the 30th September 1966;

(c) whether subsidising imported foodgrains adversely affected Indian farmers; and

(d) the future policy of subsidising imported foodgrains?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri

Govinda Menon): (a) and (b). Separate figures of loss incurred in the distribution of imported foodgrains are not being maintained. The surplus/deficit as shown in the proforma accounts of Central Government's scheme of State trading in foodgrains for the financial years 1964-65 and 1965-66 is as under:—

Year	Commodity	Amount of deficit (—)/surplus (+) in Crores Rupees
1964-65	Wheat	(—) 19.28
	Rice	(—) 13.07
1965-66 (Provisional)	Wheat	(+) 49.45
	Rice	(—) 1.72
1966-67	Figures not yet available	

(c) No, Sir.

(d) It is not possible to anticipate future policy on this matters. The Central Government continues to issue imported foodgrains as well as indigenous coarse rice at subsidised rates.

Voters' List in Tripura

94. Shri Biren Dutta: Will the Minister of Law be pleased to state:

(a) whether it is a fact that a number of villages have been dropped from the voters' list in Tripura;

(b) if so, the reasons therefor;

(c) whether a number of complaints have been received and if so, whether it is proposed to arrange enrolment without application; and

(d) whether the date of enrolment is proposed to be extended?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) to (d). The Election Commission has called for the necessary information from the Chief Electoral Officer, Tripura.